Statement
Number of persons Killed in Road Accidents
During 1996 and 1997

1. Andhra Pradesh 7194 8395 2. Arunachai Pradesh 101 70 3. Assam 714 691 4. Bihar 2596 2250 5. Goa 220 223 6. Gujarat 4607 4835 7. Haryana 1563 1981 8. Himachal Pradesh 709 718 9. Jammu & Kashmir 593 2054 10. Karnataka 4865 5583 11. Kerala 2780 2698 12. Madhya Pradesh 4938 4910 13. Maharashtra 8712 7934 14. Manipur 99 105 15. Meghalaya 89 61 16. Mizoram 82 32 17. Nagaland 99 38 18. Orissa 1693 1739 19. Punjab 1041 783 20. Rajasthan 4260 5448 21. Sikkim 30 24 22. Tamil Nadu 9028 8755 23. Tripura 136 147 24. Uttar Pradesh 7881 8688 25. West Bengal 3144 3364 TOTAL STATES 67174 71546 26. A & N Islands 13 16 27. Chandigarh 128 149 28. D&N Haveli 34 40 29. Daman & Diu 15 14 30. Delhi 2328 2304 31. Lakshadweep 0 0 32. Pondicherry 108 135 TOTAL (UTS) 2626 2658 TOTAL (UTS) 2626 2658	S. No.		1996	1997
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TOTAL (ALL-INDIA) 69800 74204		<u> </u>		
	TOTAL	(All-India)	69800	74204

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NB: Similar information for the year 1998 is not yet available.

Infusing Sense of Security among Women

2382. DR. (Ms.) P. SELVIE DAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the news report which appeared in the Asian Age (Delhi edition) of 29th December, 1998 under the caption, "Delhi is not safe for women, says NCW member";
- (b) if so, what are the details in this regard;and
- (c) what corrective measures have been taken to infuse a sense of security amongst women folk?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

- (b) The news-item in question referred, interalia, to a statement reported to have been made by one of the members of the National Commission for Women that the increasing incidents of eve-teasing, rape and other gender-based violence in Delhi was a matter of concern, but the campaign against such gender-based violence in Delhi and other parts of the country was successful in raising awareness about the issue.
- (c) The measures taken by Delhi Police to prevent crimes against women in Delhi have been listed in the statement below.

Statement

- Policemen are detailed on duty outside girls colleges and schools and also at important market places, bus steps and other places frequented by women to check cases of eve-teasing.
- Special drives are launched against eveteasing in buses. Policemen are also deployed in running buses check eveteasing. During Holi and other festivals, special drives are launched.
- Close liaison is maintained with the Non-Governmental Organisations and legal forums to bring about better awareness amongst the public.
- The Crime Against Women Cell imparts training in unarmed combat to women and girls in schools, colleges and

residential colonies to improve their selfdefence capabilities.

- In a bid to reach out to the community to tackle the problem of crime against women, Honorary Special Police Officers have been appointed.
- To educate the community about the problems being faced by women, the Crime Against Women Cell has started legal awareness drive in women Colleges/Schools.
- 7. Delhi Police has set up a 'Helpline' in the Police Control Room for the benefit of women in distress. A separate telephone number has been installed for this purpose. In addition such complaints can also be made on telephone No. 100. All the women police operators in the Police Control Room have been trained to handle calls such as those relating to matrimonial disputes (husband and wife dispute), molestation and eve-teasing, rapes and child abuse etc.
- Public help is enlisted by frequent interaction so as to strength the hands of the police against those who indulge in crimes against women.

Atrocities Against SCs/STs

2383. SHRI ANANTA SETHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have conducted any survey on atrocities committed against Scheduled Castes/Scheduled Tribes men/ women in the country during the last three years;

to Unstarred Questions

- (b) if so, the State-wise and year-wise details thereof;
- (c) the action taken against each person who committed the atrocities; and
- (d) the number and details of cases filed in Courts?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) No survey relating to atrocities Committed against Scheduled Castes/Scheduled Tribes men/women has been conduted by the Ministry of Home Affairs or Ministry of Social Justice and Empowerment during the last three years.

Public Order and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India and, as such, the registration, investigation and detection of crime as well as its prevention are essentially the responsibility of the State Governments. The Central Government has, however, been advising the State Governments, from time to time, to give more focussed attention to improving the administration of Criminal Justice System so as to ensure prevention of atrocities against the Scheduled Castes, Scheduled Tribes and other vulnerable sections of the society.

Available information in regard to number of persons arrested and convicted and number of cases filed in courts in connection with committing crimes against the SCs/STs under the PCR Act, 1955 and the SCs/STs (POA) Act, 1989 during the years 1995, 1996 and 1997 is given below:

Year	The Prote Civil Rig		The Scheduled Castes and The Scheduled Tribes (POA) Act				
	No. of Persons		No. of	No. of Persons		No. of	
	Arrest- ted	Convi- cted	cases filed in court	Arrest- ted	Convi- ted	cases filed in court	
1995	7747	2579	12773	33716	3393	32777	
1996	3404	1443	11296	32152	5514	39869	
1997	3052	1089	1303	26608	5721	11152	